

construction materials, shortage of power, lack of load promotion efforts and coordination and also organisational difficulties.

Statement

District-wise Details of targets and achievements of R.E.C. Schemes in the tribal areas of Maharashtra State during the year 1978-79 and 1979-80.

Sl. No.	Name of Distt.	1978-79				1979-80			
		New Villages to be electrified		P.umpsets to be energised		New Villages to be electrified		P.umpsets to be energised	
		Targets	Achievements	Targets	Achievements	Targets	Achievements	Targets	Achievements
1.	Amravati	Nil	Nil	167	181	Nil	Nil	332	96
2.	Chandrapur	105	44	75	6	76	59	104	28
3.	Dhulia	73	12	278	56	70	8	311	329
4.	Nasik	10	8	526	245	9	1	541	267
5.	Ponna	2	4	—	142	20	3	—	86
6.	Thana	11	2	329	11	9	—	318	—
	Total	223	70	1375	1153	184	71*	1606	866*

* Provisional

Cases pending before the Foreign Exchange Regulation Appellate Board, New Delhi

6858. SHRI D. S. A. SIVAPRAKASAM: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the total number and details of cases pending with the Foreign Exchange Regulation Appellate Board, New Delhi for more than three years; and

(b) the reasons for pendency?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIVSHANKAR): (a) Total number of over three year old appeals pending as on 31st July, 1980 is 333. In 129 appeals, penalties exceeding Rs. 50,000/- had been imposed by the Adjudicating Officer. These appeals are to be heard by Benches consisting of two members. The remaining 204 appeals are to be heard by a Single Member.

(b) The reasons for pendency are:—

- (i) Granting adjournments pursuant to requests made by the parties.
- (ii) In some of the appeals, original appellants having died, their legal representatives are to be brought on record.
- (iii) Some of the appeals have been kept pending as identical issues are pending disposal in courts.
- (iv) Lot of time is taken in the constitution of two-Member Benches in respect of the appeals involving penalties exceeding Rs. 50,000/-. These Benches are constituted and hearings in these cases are fixed taking into consideration the convenience of the Members of the Board, the parties and their counsel.